

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Principal Bench, New Delhi

Original Application No. 995/2019

In The Matter of :-

Chander Singh

Applicant(s)

Vs.

Union of India & Ors.

Respondent(s)

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(Nazimuddin)

Scientist "E"

Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi- 110032

Dated: 19.01.2021

Place: Delhi

Joint Committee Report in reference to Hon'ble NGT order in the
matter of OA No 995/2019 - December 2020

1. Hon'ble NGT vide its order dated 24.02.2020, in the matter of OA No 995/2019, constituted a joint Committee comprising representatives of CPCB, Indian School of Mines (Dhanbad), Indian Bureau of Mines (Ministry of Mines, Government of India, New Delhi) and SEIAA Uttarakhand (Dehradun). CPCB is the nodal agency for coordination and compliance.
2. The designated joint Committee submitted the interim report wherein eight major recommendations were made at clause 5.5 which are reproduced as follows,

5.5. Though the mining operations are closed at present, some of the immediate steps required to be taken as interim measures/action points to avoid any further damage to the environment are as follows;

5.5.1. Not to allow mining operations till complying prescribed environmental Norms/ guidelines/ recommendations of the committee hereunder.

5.5.2. To carry out geo-referenced drone survey of the lease area and its surrounding affected area due to spillage of material from mine and submit the output in appropriate format for further analysis and preparation of remedial plans.

5.5.3. Take all appropriate immediate actions to arrest/trap the material from rolling down/flowing away outside lease area by gravity or rain or otherwise.

5.5.4. Give undertaking that waste material/muck will not be dumped outside the mining lease area in future.



5.5.5. *Prepare a time bound action plan to take all appropriate actions to address the impact of waste lying outside the lease;*

i) *shift the outside dumped/ rolled/ flown/ washed material/ muck to a suitable safe and secure place within mining lease area and stabilize it.*

ii) *in case of area where such material is not safe to handle such portion shall be appropriately terraced, compacted, reclaimed by plantation of local species and ensure its watch and ward till the plantation achieved self-sustained age and height.*

iii) *Any other appropriate method for restoration /reclamation etc.*

5.5.6. *To construct robust obstruction structures (such as toe walls, parapet walls) silting ponds etc. under the guidance of district administration, ensure that muck mixed slurry water of rain does not enter into the Dundu stream.*

5.5.7. *To develop a natural obstruction and/or construct retaining walls at the end of lowest/bottom most bench of the mine so that waste material/muck does not roll down/spillover downwards along the hillock to outside mining lease.*

5.5.8. *To submit the action plan for repairing the irrigation water channels and village roads blocked by spillover of muck, if any.*

3. Hon'ble NGT accepted all the recommended action points vide its order dated 16.09.2020. NGT order is enclosed as Annexure-1 for ready reference.

Its relevant para is reproduced hereunder as

".....We see no reason why the above recommendations be not followed. Accordingly, the above recommendations be acted



upon. We grant the time sought by the Committee for completing its task and the report may now be submitted within three months.....

.....The Committee may also ensure that EC conditions are duly complied with. List for further consideration on 22.01.2021."

4. The joint Committee convened meeting through video conferencing (VC) on 26.11.2020 to discuss the further course of action in the matter.

5. During the meeting following was discussed

5.1. The committee reviewed the status of compliance of Hon'ble NGT order. It was found that no action has been taken and no technical inputs has been received to carry out meaningful inspection as per the directives and mandate given to the committee.

5.2. Committee was of the opinion that inspection and its reporting can be done on receipt of the latest drone survey data in appropriate format. Thus inspection may be taken after the receipt of same and this fact may be brought into the notice of Hon'ble NGT.

5.3. Committee was apprised with the affidavit dated November 07, 2020 from the complainant that the deponent wishes to withdraw OA no. 995 of 2019. Kindly refer Annexure-2.

5.4. The Committee was apprised about the representation-cum application dated 04.11.2020, affidavit submitted before Hon'ble NGT dated 23.11.2020 received from proponent through CPCB. Further the Committee was also informed about the copy submitted before Hon'ble



NGT by the applicant i.e. Chander Singh received in the form of affidavit, regarding withdrawing of the present Original Application No. 995/2019. Committee was of the view that comments on these developments will only be made only after the receipt of appropriate order from the Hon'ble NGT to the committee.

6. The following is submitted for kind perusal and consideration of Hon'ble NGT;

6.1. Central Pollution Control Board (CPCB), the nodal agency of the committee, forwarded the Hon'ble NGT Order to District Administration, SPCB, mining department and the proponent for ensuring the compliance of the interim action points suggested by the committee.

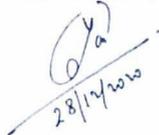
6.2. The proponent has submitted compliance status to CPCB vide its letter dated 03.12.2020. Copy of the letter is attached for the reference at Annexure-3. As per the status submitted by the proponent, none of the recommendation of the committee has been denied and given the action plan for compliance and most of the actions suggested are yet to be completed. Further it was informed by IBM that on date no mining plan is under approval stage with them.

6.3. The Committee requires technical inputs prior to field visit like geo-referenced drone survey of the lease area and its surrounding affected area due to spillage of material from mine for analysis and preparation of remedial plans. The same was recommended in interim report at 5.5.2. As these inputs have not been received thus the field visit, as

proposed, in interim report couldn't be undertaken. Wherein, as per the proponent they are in process of finding the suitable agency for conducting the desired survey.

6.4. The Committee recommends that the proponent shall carry-out and submit the geo-referenced drone survey of the lease area and its surrounding affected area due to spillage of material from mine and submit the output in appropriate format for further analysis and preparation of remedial plans at the earliest. On receipt of the data/survey details field visit and inspection will be finalized and report will be submitted in two months' time.

7. The Committee recommends Hon'ble NGT to issue appropriate directions to proponent for providing required geo-referenced drone survey of the lease area and its surrounding affected area due to spillage of material from mine for analysis and preparation of remedial plans.

Committee member	Signature
Prof (Dr.) Vinod P Sinha, ISM Dhanbad	
Shri Pushpender Gaur, Regional Controller of Mines, IBM	 28/12/2020
Shri S S Bist, Member SEIAA, Uttarakhand	
Shri Rajendra D Patil, Sci – D CPCB Regional Directorate, Lucknow	 29.12.2020
Date: 29.12.2020	

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 995/2019
(I.A. No.662/2019 & I.A. No.663/2019)

(With report dated 27.01.2020)

Chander Singh

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 24.02.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Applicant(s): Mr. Gaurav Singh, Advocate

For Respondent(s): Mr. Mukesh Verma, Advocate for UKPCB

ORDER

1. A joint report was sought from the SEIAA, Dehradun, District Magistrate, Pithoragarh, Uttarakhand State PCB, a representative of the Indian Bureau of Mines and Ministry of Mines, Government of India, with reference to the allegation that mine of dolomite was illegally being operated by N.B Minerals Corporation Ltd., Haldwani, District Nainital at Village Dundu, Tehsil Didihat, Distt. Pithoragarh, Uttarakhand.
2. Accordingly, a report has been filed on 27.01.2020 to the effect that muck has been dumped outside the leased area. Muck has also flown through the water outside the leased area. After closing of the mine, no safeguards have been taken.

3. In view of the above acknowledged violations, remedial action needs to be taken to recover compensation by following due process of law. Apart from recovering compensation, remediation of the area is also necessary for restoration of the environment. It is necessary to prepare a remediation plan for the purpose.
4. In order to carry out remediation as well as to assess compensation, we constitute a joint Committee comprising the CPCB, Indian School of Mines, Dhanbad, Bihar, Indian Bureau of Mines, Ministry of Mines, Government of India, New Delhi and SEIAA, Uttarakhand, Dehradun. The CPCB will be the nodal agency for coordination and compliance. The report may be filed before the next date by email at judicial-ngt@gov.in. Further action may be completed within three months.
5. A copy of this order be sent to the CPCB, Indian School of Mines, Dhanbad, Bihar, Indian Bureau of Mines, Ministry of Mines, Government of India, New Delhi and SEIAA, Uttarakhand, Dehradun by email for compliance.

List for further consideration on 26.05.2020.

Adarsh Kumar Goel, CP

Dr. Nagin Nanda, EM

Siddhanta Das, EM

February 24, 2020
Original Application No. 995/2019
(I.A. No.662/2019 & I.A. No.663/2019)
AK

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 995/2019

(With report dated 10.09.2020)

Chander Singh

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 16.09.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant(s): Mr. Gaurav Singh, Advocate

Respondent(s): Mr. Mukesh Kumar, Advocate for CPCB

ORDER

1. A joint report was sought from the SEIAA, Dehradun, District Magistrate, Pithoragarh, Uttarakhand State PCB and representative of the Indian Bureau of Mines and Ministry of Mines, Government of India, with reference to the allegation that mine of dolomite was illegally being operated by N.B Minerals Corporation Ltd., Haldwani, District Nainital at Village Dundu, Tehsil Didihat, Distt. Pithoragarh, Uttarakhand.

2. The matter was thereafter considered on 24.02.2020 in the light of report dated 27.01.2020 to the effect that there was violation of environmental norms, including in disposal of the muck. The Tribunal observed:

"3. In view of the above acknowledged violations, remedial action needs to be taken to recover compensation by following due process of law. Apart from recovering compensation, remediation of the area is also necessary for

restoration of the environment. It is necessary to prepare a remediation plan for the purpose.

4. In order to carry out remediation as well as to assess compensation, we constitute a joint Committee comprising the CPCB, Indian School of Mines, Dhanbad, Bihar, Indian Bureau of Mines, Ministry of Mines, Government of India, New Delhi and SEIAA, Uttarakhand, Dehradun. The CPCB will be the nodal agency for coordination and compliance. The report may be filed before the next date by email at judicial-ngt@gov.in. Further action may be completed within three months.

5. A copy of this order be sent to the CPCB, Indian School of Mines, Dhanbad, Bihar, Indian Bureau of Mines, Ministry of Mines, Government of India, New Delhi and SEIAA, Uttarakhand, Dehradun by email for compliance.”

3. Accordingly, report dated 10.09.2020 has been filed by the CPCB to the effect that further detailed examination is necessary for determining the quantum of damage. It is also recommended that some immediate measures be taken to prevent further damage as follows:

“5.5.1. Not to allow mining operations till complying prescribed environmental Norms/ guidelines/ recommendations of the committee hereunder.

5.5.2. To carry out geo-referenced drone survey of the lease area and its surrounding affected area due to spillage of material from mine and submit the output in appropriate format for further analysis and preparation of remedial plans.

5.5.3. Take all appropriate immediate actions to arrest/trap the material from rolling down/flowing away outside lease area by gravity or rain or otherwise.

5.5.4. Give undertaking that waste material/muck will not be dumped outside the mining lease area in future.

5.5.5. Prepare a time bound action plan to take all appropriate actions to address the impact of waste lying outside the lease;

- i) shift the outside dumped/ rolled/ flown/ washed material/ muck to a suitable safe and secure place within mining lease area and stabilize it.
- ii) in case of area where such material is not safe to handle such portion shall be appropriately terraced, compacted, reclaimed by plantation of local species and ensure its watch and ward till the plantation achieved self-sustained age and height.
- iii) Any other appropriate method for restoration /reclamation etc.

5.5.6. To construct robust obstruction structures (such as toe walls, parapet walls) silting ponds etc. under the guidance of district administration, ensure that muck mixed slurry water of rain does not enter into the Dundu stream.

5.5.7. To develop a natural obstruction and/or construct retaining walls at the end of lowest/bottom most bench of the mine so that waste material/muck does not roll down/spillover downwards along the hillock to outside mining lease.

5.5.8. To submit the action plan for repairing the irrigation water channels and village roads blocked by spillover of muck, if any.

4. We see no reason why the above recommendations be not followed. Accordingly, the above recommendations be acted upon. We grant the time sought by the Committee for completing its task and the report may now be submitted within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The Committee may also ensure that EC conditions are duly complied with.

List for further consideration on 22.01.2021.

IA 662/2019 for interim relief and IA 663/2019 for exemption from filing clear copy of annexures stand disposed of.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

September 16, 2020
Original Application No. 995/2019
(I.A. No.662/2019 & I.A. No.663/2019)
DV

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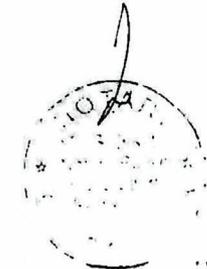
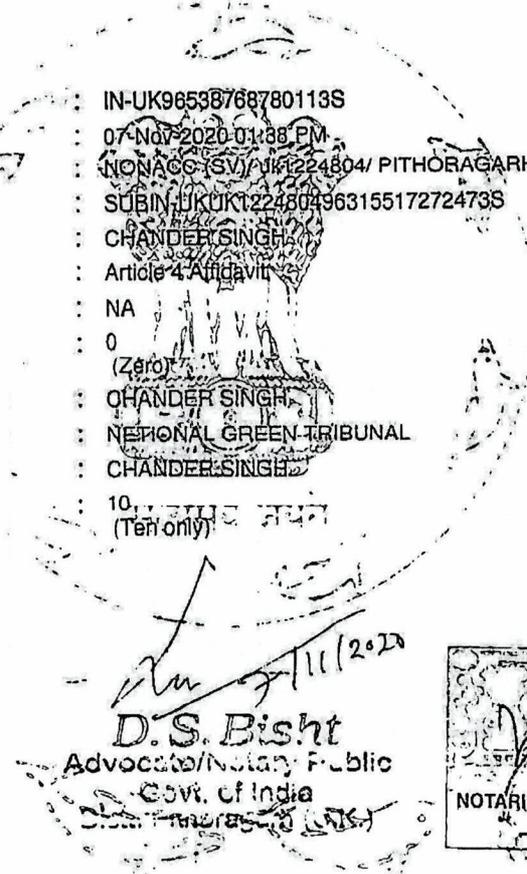
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Government of Uttarakhand



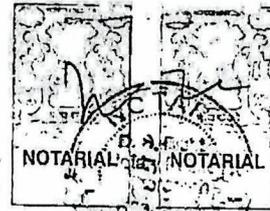
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First Party	: CHANDEE SINGH
Second Party	: NATIONAL GREEN TRIBUNAL
Stamp Duty Paid By	: CHANDEE SINGH
Stamp Duty Amount(Rs.)	: 10 (Ten only)



D. S. Bisht
Advocate/Notary Public
Govt. of India
Pithoragarh (UK)



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Solemnly Affirmed before me to day
At 11:40 a.m. / p.m.
by Chandee Singh
the deponent is identified by Shri K. m. /
Smt. S. Singh
I have satisfied my self by examining just
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affidavit Document

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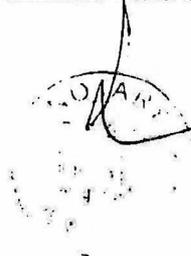
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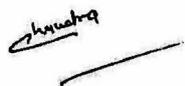
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2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

AFFIDAVIT

I, Chander Singh, S/o Jagat Singh Aged About 47 Years R/O Kanalichhina Road, Dundu, Charandev, Pithoragarh, Uttarakhand-262541, do hereby solemnly affirm and declare as under:

1. That I am the Original Applicant in Original Application No. 995/2019 titled "Chander Singh Vs Union Of India" And Ors. Which is pending before the Hon'ble National Green Tribunal, New Delhi against M/s N.B. Minerals Corporation having office at Parashar Niwas Niwaran Nagar, Gali No. 1 Nawabi Road Halwani, Nainital-263139.
2. I state that, I am well conversant with the facts and circumstances of the above mentioned Original Application and other Interlocutory applications filed before the Hon'ble National Green Tribunal.
3. I state that the mining unit i.e. M/s N.B Minerals Corporation is following the all environment norms, maintaining dumping yard, no environment damage and no illegal mining on ground observed at present and the unit has been following all the EC Conditions.
4. I further state that the present Original Application filed under the misguidance of some local people and Government officials with their malafied intention and to fulfil the purpose of Government Officials.
5. I further state that the deponent wish to withdraw this present Original Application No. 995/2019 titled "Chander Singh Vs Union Of India" which is no more serving any purpose as the mining unit is following all the requisite environment norms.
However, the Applicant/Deponent most humbly prays that this Hon'ble Tribunal may kindly dispose of this application along with all the Interlocutory Applications.
6. I state that the content of the affidavit are true and correct and based on personal knowledge of the deponent and the present affidavit have been drafted under my instruction





and the same has been read over to deponent and explained to me my vernacular language.

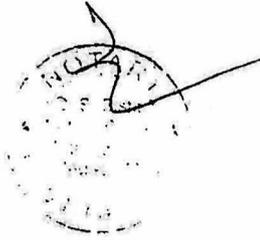
7.I further state that the deponent signing this affidavit without any force, threats, undue influences, pressure, promise and coercion or otherwise, after understanding/explained the same to me. It is further stated that the averment made in above mentioned paragraphs are true and correct & best in my knowledge.

Chandra
DEPONENT

VERIFICATION

Verified at Pithoragarh, Uttarakhand on 07th day of November, 2020 that the contents of paragraphs of the above affidavit are true and correct to my knowledge and nothing material has been concealed therefrom.

Chandra
DEPONENT



Chandra
DEPONENT
21/11/2020
D. S. Bisht
Advocate/Notary Public
Govt. of India
Dist. Pithoragarh (U.K.)

N.B.MINERALS CORPORATION
DUNDU MAGNESITE MINES

GSTIN NO-05AACFN0626R1Z4
Head Office- Newaran Nagar Parashar
Niwas Nawabi Road Haldwani
Distt.Nainital (Uttarakhand)
E-mail [id-nbmineralscorporation@rediffmail.com](mailto:nbmineralscorporation@rediffmail.com)

Mob. No. - 9412086955
9568000007
Mines at- Village Dundu
Post Office-Chharandev
Distt. Pithoragarh
(Uttarakhand)

Ref No NBMC/2020-21/ 822

Date-03-12-2020

To,

Mr. R. K. Singh
Regional Director

Central Pollution Control Board, Regional Directorate - Lucknow
PICUP Bhawan, Vibhuti Khand, Gomti Nagar
Lucknow-226010

Subject: Hon'ble NGT order in the matter of OA No. 995/2019 in the matter of Chander Singh versus Union of India and Ors. - regarding

Sir,

The measure point which needs to be replied by mine owner belongs to para 3 point 5.5.1 to 5.5.8. The reply/progress reports on these points are given below:

S.No.	Conditions	Reply
5.5.1	Not to allow mining operations till complying prescribed environmental Norms / guidelines/ recommendations of the committee hereunder.	Operation of mining activities is not under process from 22.03.2020 and will be started after the recommendation the committee as started i.e.5.5.1
5.5.2	To carry out geo-refernced drone survey of the lease area and its surroundings affected area due to spillage of material from rolling down/flowing away outside lease area by gravity or rain or otherwise.	The geo reference drone survey will be carried out by suitable/capable surveyor. We are in process of finding the suitable consultants who is capable to carry out survey.

N.B.MINERALS CORPORATION

DUNDU MAGNESITE MINES

GSTIN NO-05AACFN0626R1Z4

Head Office- Newaran Nagar Parashar

Niwas Nawabi Road Haldwani

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Mob. No. - 9412086955

9568000007

Mines at- Village Dundu

Post Office-Chharandev

Distt. Pithoragarh

(Uttarakhand)

5.5.3	Take all appropriate immediate actions to arrest/trap the material from rolling down/flowing away outside lease area by gravity or rain or otherwise.	We have taken all the precautionary measures like retaining wall/ toe wall to arrest/trap the material from rolling down/flowing away outside lease area by gravity or rain or otherwise.
5.5.4	Give undertaking that waste material /muck will not be dumped outside the mining lease area in future.	The undertaken is attached as Annexure - 1 . The waste material /muck is not to be dumped in area which is not controlled in mine owner.
5.5.5.	Prepare a time bound action plan to take all appropriate actions to address the impact of waste lying outside the lease;	At present the mining operation has been stopped from March 22, 2020. The mine plan is under approval process from IBM. The details of appropriate action on waste lining outside the lease are given below:
	i) Shift the outside dumped/rolled /flown/washed material / muck to a suitable safe and secure place within mining lease area and stabilize it.	The material was fall through monsoon period during heavy rain. Approx. 30.0 Nalli land has already been purchased by N. B. Minerals and our

N.B.MINERALS CORPORATION

DUNDU MAGNESITE MINES

GSTIN NO-05AACFN0626R1Z4

Head Office- Newaran Nagar Parashar

Niwas Nawabi Road Haldwani

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E-mail [id-nbmineralscorporation@rediffmail.com](mailto:nbmineralscorporation@rediffmail.com)

Mob. No. - 9412086955
9568000007

Mines at- Village Dundu

Post Office-Chharandev

Distt. Pithoragarh

(Uttarakhand)

		transporter Mr. Kishan Bhandari, who has no objection. Other land in which waste material flown down due to natural calamities i.e rains, we have already compensat those land owners. In own land, we will stabilize the material through spreading and develop green belt and removing the waste material from other land when the mining work starts.
	ii) In case of area where such material is not safe to handle such portion shall be appropriately terraced, compacted, reclaimed by plantation of local species and ensure its watch and ward till the plantation achieved self sustained age and height.	Due to terraced with slope land, we will stabilize the material through spreading and develop green belt. We will construct a retaining wall during mining operation around the periphery of the mine for controlling flow down of waste material.
	iii) Any other appropriate method for restoration/reclamation etc.	No any other method for restoration except construct a retaining wall during mining operation around the periphery of the

N.B.MINERALS CORPORATION

DUNDU MAGNESITE MINES

GSTIN NO-05AACFN0626R1Z4
Head Office- Newaran Nagar Parashar
Niwas Nawabi Road Haldwani
Distt.Nainital (Uttarakhand)
E-mail [id-nbmineralscorporation@rediffmail.com](mailto:nbmineralscorporation@rediffmail.com)

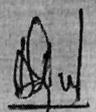
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9568000007
Mines at- Village Dundu
Post Office-Chharandev
Distt. Pithoragarh
(Uttarakhand)

		mine for controlling flow down of waste material.
5.5.6	To construct robust obstruction structures (such as toe walls, parapet walls) silting ponds etc. under the guidance of district administration, ensure that muck mixed slurry water of rain does not enter into the Dundu Stream.	We will construct toe walls/parapet walls around waste material side for controlling slurry water is not enter into Dundu stream during rains with the discussion of district administration.
5.5.7	To develop a natural obstruction and/or construct retaining walls at the end of lowest /bottom most bench of the mine so that waste material/muck does not roll down/spillover downwards along the hillock to outside mining lease.	We will construct retaining wall around lowest bench before monsoon season for material/muck does not roll down/spillover downwards along the hillock to outside mining lease.
5.5.8	To submit the action plan for repairing the irrigation water channels and village roads by spillover of muck, if any.	Irrigation water channels is already repaired and muck removed from the village roads. Letter from Village panchayat is attached as Annexure - 2.

Thanking you.

Your's Faithfully

For N. B. Minerals Corporation


(M.S. Singh)

(M.K. Nainwal)
Partner



सत्यमेव जयते

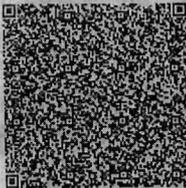
INDIA NON JUDICIAL Government of Uttarakhand

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AMIT PARIHAR
Lic No.-02/2019/2020

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Certificate No.	: IN-UK00436736992274S
Certificate Issued Date	: 03-Dec-2020 11:45 AM
Account Reference	: NONACC (SV)/ uk1307504/ HALDWANI/ UK-NT
Unique Doc. Reference	: SUBIN-UKUK130750404186916241730S
Purchased by	: MS N B MINERALS CORPORATION NAWABI ROAD HALDWANI
Description of Document	: Article Miscellaneous
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: MS N B MINERALS CORPORATION NAWABI ROAD HALDWANI
Second Party	: NA
Stamp Duty Paid By	: MS N B MINERALS CORPORATION NAWABI ROAD HALDWANI
Stamp Duty Amount(Rs.)	: 10 (Ten only)

IDENTIFIED BY
MSM



Please write or type below this line.

UNDERTAKING

We, M/s N. B. Minerals Corporation, Prashar Niwas, Niwaran Nagar, Nawabi Road, Haldwani, District Nainital, Uttarakhand, give this undertaking that the waste material / muck will not to be dumped in area which is not controlled in mine owner. We will construct a retaining wall around mine lease boundary at slope side for controlling flow down of waste material during rainy season.

D. S. Bisht
31/12/2020
Diwan Singh Bisht
Advocate
Notary, Haldwani,
Distt Nainital, UK (India)

For N. B. Minerals Corporation

(N. S. Swamy)
Partner

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shikrestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

प्रमाण पत्र

प्रमाणित किया जाता है, कि सन् 2019 में बरसात से जो मलवा आया था, वह मलवा एन0 बी0 मिनरल्स कॉरपोरेशन डूण्डू छड़नदेव द्वारा हटा दिया गया है। व हम ग्रामवासियों को एन0 बी0 मिनरल्स कॉरपोरेशन डूण्डू छड़नदेव द्वारा माइन्स चलाये जाने में हमें कोई आपत्ति नहीं है।

दिनांक— 05.11.2020

भवदीय

विमला एन्त
प्रधान

ग्राम पंचायत डूण्डू

शि०ख० कनारीखीना, पिन्डीराव

ग्राम प्रधान

डूण्डू छड़नदेव।